

**आयकर अपीलीय अधिकरण “ए” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, MUMBAI**

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
**BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**
(Hearing through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.5190/Mum/2015
(निर्धारण वर्ष / Assessment Year: 2011-12)

M/s. Ashapura Minechem Ltd. C/o., H.N. Motiwala & Co. 508, Sharda Chambers 33, New Marine Lines Mumbai-400 020	बनाम / Vs.	ACIT–Central Circle-22 Aaykar Bhawan Mumbai.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AAACA-0957-F		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)
Assessee by	:	Assessee’s letter dated 11/09/2020
Revenue by	:	Dr. Rajiv Harit- Ld. CIT-DR
सुनवाई की तारीख/ Date of Hearing	:	22/02/2021
घोषणा की तारीख / Date of Pronouncement	:	03/03/2021

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. Aforesaid appeal by assessee for Assessment Year (AY) 2011-12 contest the order of learned first appellate authority on certain grounds of appeal. The assessment for the year under consideration was framed by Ld. Assessing Officer u/s 143(3) on 28/03/2014.
2. Though none appeared for assessee, however, Ld. CIT-DR brought attention to assessee’s letter dated 11/09/2020 wherein it

has been stated that the assessee intend to prefer an application under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme),2020* for the year under consideration. Accordingly, Ld. CIT-DR submitted that the appeal may be dismissed.

3. In view of foregoing, the appeal stand dismissed as withdrawn with a liberty to assessee to seek restoration of the appeal in case the aforesaid declaration filed under the scheme is not accepted, for whatever reasons.

4. The appeal stand dismissed as withdrawn.

Order pronounced on 03rd March, 2021

Sd/-
(Mahavir Singh)
उपाध्यक्ष / **Vice President**

Sd/-
(Manoj Kumar Aggarwal)
लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 03/03/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.